

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. RCP(IB)/8(MB)2024

IN THE MATTER OF

Vastupal Virchand Doshi

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Harsh Kesharia (PH)

For the Respondent:

ORDER

Counsel for the Petitioner prays for a short adjournment so as to place on record the affidavit under Section 94(4) and 94(5). Allowed as prayed for. Adjourned to **12.08.2024.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)